

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 88/TT/2017**

- Subject** : Petition for determination of transmission tariff for 2014-15 to 2018-19 of the transmission lines belonging to the Petitioner (MPPTCL) conveying electricity as ISTS lines, for inclusion of these Assets in computation of Point of Connection, Transmission Charges and Losses in accordance with the CERC (Terms & Conditions of Tariff) Regulations 2014 and (Sharing of Inter-State Transmission Charges and Losses), Regulations, 2010
- Petitioners** : Madhya Pradesh Power Transmission Company Limited (MPPTCL)
- Respondents** : Power Grid Corporation of India Limited & Others.

**Petition No. 112/TT/2017**

- Subject** : Determination of tariff for the year 2014-15, 2015-16 and 2016-17 in respect of RVPN owned transmission lines/system connecting with other States and intervening transmission lines incidental to inter-State transmission of electricity for Inclusion in the POC transmission charges in accordance with the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations 2014 and Central Electricity Regulatory Commission (Sharing of Transmission Charges and Losses) Regulation, 2010 and its subsequent amendments.
- Petitioners** : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPNL)
- Respondents** : Power Grid Corporation of India Limited & Others.

**Petition No. 215/TT/2017**

- Subject** : Determination of tariff for the year 2017-18 in respect of RVPN owned transmission lines/system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity for inclusion in the POC transmission charges in



Accordance with the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulation 2014 and Central Electricity Regulatory Commission (Sharing of Transmission Charges and Losses) Regulation, 2010 and its subsequent amendment.

- Petitioners** : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPNL)
- Respondents** : Power Grid Corporation of India Limited & Others.
- Date of Hearing** : 6.9.2023
- Coram** : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Parties Present** : Ms. Poorva Saigal, Advocate, RRVPNL, MPPTCL  
Shri Shubham Arya, Advocate, RRVPNL, MPPTCL  
Shri Pallavi Saigal, Advocate, RRVPNL, MPPTCL  
Ms. Anumeha Smiti, RRVPNL, MPPTCL

### **Record of Proceedings**

The Commission vide Record of Proceedings dated 9.2.2023 adjourned Petition No. 88/TT/2017 filed by MPPTCL and Petition Nos.112/TT/2017 & 215/TT/2017 filed by RRVPNL *sine die* with a direction to revive the petitions on disposal of the Review Petition No. 13 of 2022 filed by RRVPNL before the APTEL. The APTEL disposed of the Review Petition Nos. 12 & 13 of 2022 filed by RRVPNL vide order dated 6.7.2023. Accordingly, the instant petitions, where similar issues are raised, were taken up together for hearing.

2. The learned counsel for the Petitioners submitted as follows:

a) The APTEL vide order dated 6.7.2023 allowed the Review Petition Nos. 12 & 13 of 2022 filed by RRVPNL. Review petition was filed by Petitioner seeking a review of the APTEL's judgment dated 14.11.2022, allowing the Appeal Nos. 267 & 274 of 2018, filed by it for setting aside the orders dated 20.6.2018 and 4.5.2018 passed by the Commission in Petition Nos. 215/TT/2017 and 112/TT/2017.

b) In the review petition, the APTEL has set aside the orders of the Commission and directed to consider the useful life of the transmission lines as 35 years and to consider the tariff computed by the State Commission, where the capital cost of the individual transmission line is not available.



c) MPPTCL filed Petition No. 88/TT/2017 for approval of the transmission tariff for the control period 2014-19, and the WRPC Certificate has also been filed in support of the MPPTCL's claim.

d) Petition No. 112/TT/2017 and Petition No. 215/TT/2017 have been filed by RRVPNL for transmission tariff for the control period 2014-17 and 2017-18 respectively. All the ARR data, along with RPC certification, has been filed in the matter.

3. The Commission observed that the capital cost of the transmission lines which have been put into commercial operation after 2014 must be available with the Petitioners and therefore directed to file the same wherever the details of the capital cost are available. In response, the learned counsel for the Petitioners submitted that the same will be filed, if available, or else the Commission may allow tariff as per ARR Methodology as directed by the APTEL.

4. The Commission directed RRVPNL, in Petition Nos. 112/TT/2017 and 215/T/2017, to submit the following information on an affidavit, by 16.10.2023, with an advance copy to the Respondents:

- (a) As per the provisions of the 2014 Tariff Regulations, the Petitioner is directed to submit the required information for Asset-XVIII, Asset-XIX, and Asset-XX as specified in the Tariff Forms.
- (b) Justification of the capital cost in the case of Asset-XVIII, Asset-XIX, and Asset-XX.
- (c) The details of the assets in the prescribed format as follows:

Name of the line	Total line length (in km)	Length of line (in km) (Haryana Portion)

- (d) The Connectivity Diagram and Single line Diagram (SLD) of the assets covered in the instant petition.
- (e) Operational status and monthly average power flow on the transmission lines covered in the instant petition during the 2014-19 period.
- (f) The availability of the transmission lines for the years 2014-15, 2015-16, 2016-17, 2017-18 and 2018-19 duly certified by the respective RLDC.
- (g) Whether the instant assets were included in the computation of ARR for 2014-19 period? Give reasons in case the assets were not included in the ARR of the said period. If the assets are included in the ARR, give reasons why the tariff for the instant transmission lines has been claimed as ISTS.



(h) In case the assets are included in ARR, specify the capital cost approved by the State Electricity Regulatory Commission in respect of the transmission assets for 2014-19 tariff period and tariff approved thereon (component-wise).

5. The Commission further directed the Respondents to file their reply by 3.11.2023 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 15.11.2023. The Commission also observed that the due date for filing the reply and rejoinder should be strictly adhered to, and no extension of time will be granted

6. Subject to the above, the Commission reserved the order in all three petitions.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

